

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF VKAAO ENTERTAINMENT
PRIVATE LIMITED**

1.	NAME OF CORPORATE PERSON	Vkaao Entertainment Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	22/06/2017
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies- Delhi
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74999DL2017PTC319608
5.	(A) ADDRESS OF THE REGISTERED OFFICE OF CORPORATE PERSON (B) ADDRESS OF THE PRINCIPAL OFFICE OF CORPORATE PERSON	61, Basant Lok, Vasant Vihar, New Delhi-110057 CTS No. 125, Village Vile Parle, Near W.E. Highway, Next to Neelkanth Complex, Sahar Road, Vile Parle (E), Mumbai - 400099
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	31/05/2023
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name : Bhim Sain Goyal Address : M-215, Rear Ground Floor, Greater Kailash -II, New Delhi-110048 Contact No. : 98110 81491 Email Id : bsgoyal1@gmail.com Regn No. IBBI/IPA002/IPN000 726/2018-19/12216
8.	LAST DATE FOR SUBMISSION OF CLAIMS	30/06/2023

Notice is hereby given that the Vkaao Entertainment Private Limited has commenced voluntary liquidation on 31st day of May, 2023.

The stakeholders of Vkaao Entertainment Private Limited are hereby called upon to submit a proof of their claims, on or before 30th day of June, 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.



Submission of false or misleading proofs of claim shall attract penalties.



Date: 05/06/2023

Place: New Delhi

(Bhim Sain Goyal)

Regn No. IBBI/IPA002/IPN000726/2018-19/12216

Form No: URC-2

Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the companies (Authorized to Register) Rules, 2014]

- Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar of Companies, NCT of Delhi & Haryana, New Delhi that **IT'S ALL ABOUT DESIGN** a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
- The principal objects of the company are as follows:
To carry on the profession of Architects, Interior Design, Urban Planning, Real Estate Development, Real Estate Project Management including execution of Trunking Projects, Design and Development Consultancy, Technical and Feasibility Study and Assessment and any other related activities.
- A copy of the draft Memorandum and Articles of Association of the proposed company **STUDIO IAAD PRIVATE LIMITED** may be inspected at the office at SF-201 & SF-202, Maulsari Arcade, DLF Phase-III, Gurgaon-122002, Haryana.
- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar of Companies, NCT of Delhi & Haryana, at Central Registration Centre, Ministry of Corporate Affairs, Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector -5, IMT, Manesar, Gurgaon, Haryana - 122050 within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Name(s) of Applicant :

- Mrs. Rachna Agarwal Chanana
- Mrs. Kriti Agarwal

Dated this 06th day of June, 2023

B.J. DUPLEX BOARDS LIMITED
CIN: L21090DL1995PLC066281
Registered Office: H. No.-54, G/F New Rajdhani Enclave, Near MCD Park, New Delhi-110092
Contact No.: 011-42141100, 011-30251171
Website: www.bjduplexboard.com; Email: sbj@anandpulp.com;

NOTICE

Notice is hereby given to Mr. Vishwa Bandhu, Mr. Praduman Kumar Jain, Ms. Premvati Jain, Mr. Ram Narain Jain and Mr. S. C. Sharma who are appearing as member of the promoter group of B.J. Duplex Boards Limited ("the Company"). Please be informed that the Company has applied for revocation of suspension in trading of its shares, to BSE Limited. As per revocation norms, the Company is required to submit the information (including PAN details) with respect to all its promoters/ members of promoter group.

Accordingly, the Company has tried to contact Mr. Vishwa Bandhu, Mr. Praduman Kumar Jain, Ms. Premvati Jain, Mr. Ram Narain Jain and Mr. S. C. Sharma at their last known addresses, by sending letter, however as of now no information has been received by the Company. In this regard, you are requested to contact the Company at the earliest.

It may please be noted that as per BSE's direction, the promoters/ members of promoter group who fail to provide their PAN within stipulated timeline; the demat/ transfer requests for those shareholders shall not be executed till receipt of self-attested copy of PAN cards. Further, shares held by such persons shall be put under lock-in till submission of PAN.

For B.J. Duplex Boards Limited
Sd/-
Satya Bhushan Jain
Wholetime Director
DIN: 00106272

Place: Delhi
Date: June 05, 2023

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorized to Register) Rules, 2014]

- Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days here of but before the expiry of thirty days hereinafter to the Registrar of NCT of Delhi & Haryana, New Delhi that "Smoke Décor", a partnership firm may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.
- The Principal objects of the Company are as follows:- To carry on the business of Trading, Exporting, Importing of Home Decoration product through e-commerce portal, stalls & markets of other goods.
- To carry on the business, in India or abroad, as distributors, agents, traders, importers and exporters of or dealers in products, goods, articles, items, accessories or decorative items, of whatsoever kind, nature or description.
- A Copy of the draft memorandum and article of association of the proposed company may be inspected at the office at D-112, First Floor, Near Union Bank, 60 Feeta Road, Chattarpur Enclave New Delhi-110074.
- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector-5, IMT Manesar, District Gurgaon (Haryana) PIN Code-122050, within 21 days from the date of publication of this notice, with a copy to the Company at its registered office.

Date: 06th day June 2023

Name of applicant
Sourabh Bajaj
Amit Gupta

PUBLIC NOTICE

HeroHousing Finance

Hero Housing Finance Limited hereby notifies that, with an objective to rationalize its branches, its branch situated at the following address shall be closed with effect from September 01, 2023:

Office No 101, First Floor, DDA Building, Plot no. 04, District Center, Laxmi Nagar, Delhi-110092

Please note that the closure of the above branch shall not affect servicing of the Company's customers in any manner.

For any further details, please contact the Company's representatives through following channels:

customer.care@herohfl.com , Toll Free Number: 18002128800

Hero Housing Finance Limited
Regd Office: 9, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057
CIN : U65192DL2016PLC301481

U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD
9-A, RANA PRATAP MARG, LUCKNOW-226001
Tel No. (0522) 2612949, (0522) 2628310, Fax: (0522) 2627994
Email: upsgarfed@yahoo.co.in | Website: www.upsgarfed.org

पत्र संख्या P-10416 यूपीएफओ / दिनांक :05.06.2023

Short Term Tender Notice

On line e-tenders are invited from manufacturers/ Authorised dealer/ Authorised distributor & Channel partner (as per details given in tender documents) for supply of Juice mass flow meter & for computer stationery (manufacturers/ Authorised dealer/ Authorised distributor & Sole Selling agent) to various Cooperative Sugar Factories of U.P. The e-tender documents with detailed specifications, make terms and conditions etc. can be downloaded from e- tender portal <http://etender.up.nic.in> & federation website www.upsgarfed.org, time to time.

The Managing Director Federation reserves the right to cancel any or all bids/ annual e-bidding process without assigning any reason to & decision of Federation will be final & binding.

(RAMAKANT PANDEY)
MANAGING DIRECTOR

[Rule-8(1)] POSSESSION NOTICE

Whereas, the undersigned being the authorised officer of the **DBS Bank India Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security interest (Enforcement) Rules, 2002 issued demand notice dated **18/08/2022** calling upon the borrowers **M/s. M. S. Traders Guarantor & Mortgagor Mr. Neeraj Anand** to repay the amount mentioned in the notice being **Rs. 1,13,67,646.49/- (Rupees One Crore Thirteen Lacs Sixty Seven Thousand Six Hundred Forty Six and Forty Nine Paise Only)** being the amount due as on 31.05.2022 with further interest at contractual rate from 01-06-2022 till the date of actual payment, within a period of 60 days from the date of receipt of notice.

The Borrower / Guarantors / Mortgagors having failed to repay the amount, notice is hereby given to the Borrower / Guarantors / Mortgagors of the property and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on this **29th day of May of the year 2023**.

The Borrower / Guarantors / Mortgagors attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The Borrower / Guarantors / Mortgagors of the property in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **DBS Bank India Limited** for an amount of **Rs. 1,13,67,646.49/-** and interest thereon, costs etc.

Description of the Immovable Property

All that part and parcel of the commercial property consisting of Shop/Office No. 3326, 3rd Floor, without roof rights in Angel Mega Mall, Situated on Freehold Commercial Plot No. CK-1, Kaushambi Ghaziabad, Pin - 201012, Uttar Pradesh. Belonging to Mr. Neeraj Anand.

Bounded by:-

On the North by : Common Passage
On the South by : Other Space of Building
On the East by : Common Passage
On the West by : Office No. 3327

All that part and parcel of the commercial property consisting of Shop/Office No. 3327, 3rd Floor, without roof rights in Angel Mega Mall, Situated on Freehold Commercial Plot No. CK-1, Kaushambi Ghaziabad, Pin - 201012, Uttar Pradesh. Belonging to Mr. Neeraj Anand.

Bounded by:-

On the North by : Common Passage & Office No. 3309
On the South by : Other Space of Building
On the East by : Office No. 3326 & Common Passage
On the West by : Office No. 3328

All that part and parcel of the commercial property consisting of Shop/Office No. 3328, 3rd Floor, without roof rights in Angel Mega Mall, Situated on Freehold Commercial Plot No. CK-1, Kaushambi Ghaziabad, Pin - 201012, Uttar Pradesh. Belonging to Mr. Neeraj Anand.

Bounded by:-

On the North by : Common Passage & Office No. 3309
On the South by : Other Space of Building
On the East by : Common Gallery & Office No. 3327
On the West by : Office No. 3329

Date: 29th May, 2023
Place : Kaushambi

Authorised Officer
DBS Bank India Limited



E-AUCTION NOTICE

IDBI BANK LIMITED, Ground Floor, 4/65, Padam Singh Road, Karol Bagh , New Delhi-110005, Ph.: 011- 46465263, 9810449799

E- Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 to be held on 23.06.2023 from 11:00 AM - 12:00 NOON

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below mentioned immovable properties/ secured assets are mortgaged/charged to the secured creditor (IDBI Bank Ltd.), Whereas under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the Authorised Officers have issued Demand Notice for recovery of sums from the borrowers/guarantors/mortgagors(herein referred to as borrowers) as per details given below against each borrower. Further, in exercise of powers contained in the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the respective Authorised Officers have taken physical/symbolic possession of the under mentioned secured assets. Whereas sale of secured assets is to be made through Public E-Auction for recovery of the secured debts due to IDBI BANK Ltd. from the Borrowers as per the demand notice plus future interest, costs and charges incurred by the bank thereon, less recoveries if any, thereafter. The general Public is invited to bid either personally or through duly authorised agent.

SCHEDULE OF SALE OF SECURED ASSETS

Sr. No.	Name of Borrower	Date of Demand Notice and O/S Amount mentioned therein	Description of Secured Assets	Status of Possession (Physical or Symbolic)	Date of Possession	Reserve Price	Earnest Money Deposit (EMD) Amount	Last Date & Time of EMD & Bid Document	Details of account in which EMD is to be deposited through RTGS/NEFT & IFSC Code	Date & Time of Inspection of Property	Incremental Bidding	Name & Contact No. of Authorised Officer/ Nodal Officer
1.	Mr. Vijay Singh and Ms. Shankuntala	31.08.2021 and Rs.33,39,303/- plus further interest and charges w.e.f 10.03.2021	Flat No. F 206 2nd Floor Tower F, Oxy Homes, Behta Haripur, Loni Ghaziabad 201005, having area of 1125 Sq Feet	Physical	02.03.2023	Rs. 28,00,000	Rs. 2,80,000	22.06.2023 till 5:00 PM	Account Number- 04037000010793 Name: IDBI Bank Ltd. IFSC CODE-IBKL0000040	12.06.2023	Rs.10,000/-	Nodal Officer Ms. Ranjana S. Prasad 011- 46465263, 9810449799 Authorized Officer - Sh. Deepak Jain

BRIEF TERMS AND CONDITIONS OF E-AUCTION SALE: The sale shall be subject to the terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002. (1) The sale of Secured Assets is on "as is where is basis", "as is what is basis", "whatever there is basis" for and on behalf of the Secured Creditors viz.: IDBI Bank Ltd. (2) The sale is strictly subject to the terms & conditions given in this advertisement and in the "Bid Document". Bid document can be obtained from any of our offices, on all working days or downloaded from IDBI's website i.e. www.idbibank.in and also at <https://www.bankeauctions.com> (3) The sale would be on e-auction platform at website <https://www.bankeauctions.com> through E-auction service provider C1 India Pvt. Ltd., Contact Mr. Vinod Chouhan (email: delhi@c1india.com and support@bankeauctions.com) or Cell: +91-9813887931 | Phone: +91-124-4302020 (4) The authorized officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/ cancel the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final. (5) The successful bidder will be required to deposit 25% of the sale price immediately on confirmation of the sale, inclusive of earnest money deposited. The balance amount of the sale price is to be paid within 15 days of the confirmation of the sale or such extended period as may be agreed to by the AO. In case of failure to deposit the balance amount within the prescribed period, the deposited amount shall be forfeited, including earnest money. (6) In case of default in depositing the 25% bid amount immediately or balance 75% of the bid amount within the prescribed period, the amount already deposited will be forfeited and secured assets will be resold. (7) All statutory dues/ attendant charges/other dues including registration charges, stamp duty, taxes extra shall be borne by the purchaser. For further details and complete Terms and Conditions, please visit www.idbi.in and/or contact the Nodal officers/Authorized Officers mentioned above against each property.

STATUTORY 15 / 30 DAYS SALE NOTICE UNDER RULE 9(1) AND 8(6) OF SARFAESI ACT 2002

The borrower/guarantors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-auction failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and costs

Date: 05.06.2023

AUTHORIZED OFFICER, IDBI BANK LTD

LOSS OF CERTIFICATE OF REGISTRATION ISSUED BY RBI: ULTIMATE INVESTOFIN LIMITED
CIN: U65933DL1991PLC266069
Registered Office: 804, Nirmal Tower, 26 Barakhamba Road, Connaught Place New Delhi - 110001

Notice is hereby given to the General Public that the ULTIMATE INVESTOFIN LIMITED (CIN: U65933DL1991PLC266069) registered under companies act, 1956 and registered office situated at 804, Nirmal Tower, 26 Barakhamba Road, Connaught Place New Delhi - 110001, registered as Non-Banking Financial Company (NBFC) with the Reserve Bank of India, Delhi (RBI) having certificate of registration (CoR no. B-14.03316) dated 20th June, 2015. The Company has lost / misplaced the Certificate and is not traceable in spite of due and diligent search having been made. If anybody finds they are requested to contact the company at +91 9311261495 and return the same immediately to the company at the aforesaid address.

All the members of public are advised to remain alert and vigilant and prevent themselves from misutilization of certificate by such unscrupulous elements.

For ULTIMATE INVESTOFIN LIMITED
Sd/-
Vipin Kumar Mittal
Director
Date 05/06/2023
DIN: 05136673

"IMPORTANT"

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OASIS PHARMA AND PHYTOMOLECULES PVT. LTD.
Regd. Office: E-54, 3RD FLOOR, VIKAS MARG, LAXMI NAGAR, DELHI-110092, INDIA

Form No. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Before The Regional Director,
Northern Region Ministry Of Corporate Affairs
B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of OASIS PHARMA AND PHYTOMOLECULES PRIVATE LIMITED having its registered office at E-54, 3RD FLOOR, VIKAS MARG, LAXMI NAGAR, DELHI-110092, INDIA
.....Petitioner

SHIFTING OF REGISTERED OFFICE FROM THE NATIONAL CAPITAL TERRITORY OF DELHI TO THE UNION TERRITORY OF CHANDIGARH

Notice is hereby given to the General Public that the company proposes to make application to the Central Government, Ministry of Corporate Affairs, Regional Director, Northern Region, New Delhi under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary General Meeting held on 15/03/2023 to enable the company to change its Registered office from "The National Capital Territory of Delhi to The Union Territory of Chandigarh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to Regional Director, Ministry of Corporate Affairs, Northern Region at the address B-2 Wing, 2nd floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003, within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

OASIS PHARMA AND PHYTOMOLECULES PRIVATE LIMITED
Regd. Office: E-54, 3RD FLOOR, VIKAS MARG, LAXMI NAGAR, DELHI-110092, INDIA

For OASIS PHARMA AND PHYTOMOLECULES PRIVATE LIMITED
sd/-
SANJAY DHIR
MANAGING DIRECTOR
DIN: 02452461

Date: 06/06/2023
Place: Delhi

DCM SHRIRAM INDUSTRIES LIMITED
CIN : L74899DL1989PLC035140
Regd. Office : 5th Floor, Kanchenjunga Building, 18 Barakhamba Road, New Delhi -110001
Tel.: 011-43745000, E-mail: dsil@dcmsr.com, Website: www.dcmsr.com

NOTICE

Transfer of Equity Shares in the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended ("the Rules"), the Company is mandated to transfer the Dividend for the Financial Year 2015-16, which remained unclaimed for a period of seven years, to the IEPF Authority. The corresponding shares on which dividend was unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, the Company has communicated individually to the concerned shareholders at their registered address whose shares are liable to be transferred to IEPF for taking appropriate action and the details of such shares liable to be transferred to IEPF are also made available on the website of the Company viz www.dcmsr.com. Shareholders concerned may refer to the website to verify the details of their unencashed dividend and the shares liable to be transferred.

Shareholders holding shares in physical form and whose shares are liable to be transferred to IEPF, may note that the Company would be issuing duplicate share certificate(s) in lieu of the original held by them, to convert it into DEMAT form and transfer in favour of IEPF.

The shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed adequate notice in respect of issue of the duplicate share certificate(s) by the Company for the purpose of transfer of shares to IEPF.

In case the Company does not receive any communication from the concerned shareholders by 05th September, 2023, the Company with a view to comply with the requirements of the Rules, will transfer the dividend to the IEPF by the due date as per procedure stipulated in the Rules. The corresponding shares on which dividend is unclaimed for seven consecutive years shall also be transferred without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to the IEPF. Shareholders may claim the dividend and corresponding shares transferred to IEPF including all benefits accruing on such shares, if any, from the IEPF authorities after following the procedure prescribed in the Rules.

For any queries on the above matter, the shareholders are requested to contact the Company's Registrar and Share Transfer Agents, KFIN Technologies Limited, Selenium Tower-B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana - 500032, Email: enward.ris@kfinitech.com; Website: www.kfinitech.com.

By order of Board of Directors

Sd/-

Company Secretary & Compliance Officer

FCS: 3405

Place: New Delhi
Dated: 05.06.2023



FORM A PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF VKAAO ENTERTAINMENT PRIVATE LIMITED

1. Name of Corporate Person	Vkiao Entertainment Private Limited
2. Date of Incorporation of Corporate Person	22/06/2017
3. Authority Under Which Corporate Person is Incorporated/ Registered	Registrar of Companies- Delhi
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999DL2017PTC319608
5. (a) Address of the Registered Office of Corporate Person	61, Basant Lok, Vasant Vihar, New Delhi-110057
(b) Address of the Principal Office of Corporate Person	CTS No. 125, Village Vile Parle, Near V.E. Highway, Next to Neelkanth Complex, ahar Road, Vile Parle (E), Mumbai - 400099
6. Liquidation Commencement Date of Corporate Person	31/05/2023
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name : Bhim Sain Goyal Address : M-215, Rear Ground Floor, Greater Kailash-II, New Delhi-110048 Contact No. : 98110 81491 Email Id : bsgoyal1@gmail.com Regn No. IBBI/IPA002/IPN000 726/2018-19/12216 30/06/2023

8. LAST DATE FOR SUBMISSION OF CLAIMS

Notice is hereby given that the Vkiao Entertainment Private Limited has commenced voluntary liquidation on 31st day of May, 2023.

The stakeholders of Vkiao Entertainment Private Limited are hereby called upon to submit a proof of their claims, on or before 30th day of June, 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 05/06/2023
Place: New Delhi

Regn No. IBBI/IPA002/IPN000726/2018-19/12216 (Bhim Sain Goyal)

ICICI Bank
Regional Office: ICICI Bank Tower, NBCC Place, Bhisma Pitamah Marg, Pragati Vihar, New Delhi- 110003
Regd. Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodra- 390 007
Corporate Office: ICICI Bank Towers, Bandra- Kurla Complex, Bandra (E), Mumbai- 400 051

PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
Sale of Immovable Asset under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8(6) and rule 9(1) of Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas, The undersigned being the Authorized Officer of the ICICI Bank Limited ("ICICI Bank") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, ("Rules") issued a statutory demand notice dated December 13, 2021 under Section 13(2) of the Act calling upon **M/s Cellugen Biotech Private Limited, Mr. Firodosh Rohinton Mahuvawalla ("Borrower / Security Providers / Personal Guarantors")** (hereinafter referred as "Noticee(s)") to repay the entire outstanding amount under the facility sanctioned to M/s Cellugen Biotech Private Limited as particularly mentioned in the notice being ₹ 2,10,39,140.39 (Rupees Two Crore Ten Lakh Thirty Nine Thousand One Hundred Forty and Paise Thirty Nine Only) as on November 29, 2021 together with further interest, default/penal interest and other charges thereon till the date of realization ("Outstanding Dues"), within 60 days from the date of receipt of the said notice. That, the Noticee(s) failed and neglected to comply with the said demand.

The Secured Asset (as detailed below) has been mortgaged by Mr. Firodosh Rohinton Mahuvawalla as Security for the facility granted by ICICI Bank to the Borrower and whereas, in exercise of powers conferred under section 13(4) of the SARFAESI Act read with the Rules, the Authorized Officer had taken possession of the Secured Asset on November 16, 2022.

Public at large is hereby informed that ICICI Bank is inviting offers for the sale of Secured Asset (as described in the Schedule below) under the provisions of SARFAESI Act and the Rules thereunder on "As is where is basis", "As is what is basis", "Whatever there is basis" and "Without any recourse basis" as per details given below.

Description of the Secured Asset	Reserve Price (In ₹)	Earnest Money Deposit ("EMD") (In ₹)	Bid Increment Value (In ₹)	Date of Property Inspection and time	Last date of submission of EMD	Date and time of e-Auction
Commercial property located at 405-B, 4th Floor in the scheme name "Benison Complex" located in the land bearing R.S. No. 83, 84, 85, 142 and 143 of Mouje Jetalpur on which Haribhakti Colony is organized and of the said revenue survey, R.S. No. 83A is bifurcated, which is in T.P Scheme No.14, F.P. No. 7 bearing Tenure-C in the City Survey No. 1864, Vadodra, Gujarat- 390 007 measuring buildup area of 1,240 Sq Ft. and carpet area of 1,177 Sq. Ft. in the name of Mr. Firodosh Rohinton Mahuvawalla.	90,00,000.00	9,00,000.00	1,00,000.00	June 20, 2023 (01:00 PM to 02:00 PM) with prior intimation	June 26, 2023 upto 4:00 PM	June 28, 2023 (11:00 AM to 12:00 Noon)

TERMS & CONDITION

- The online auction will be conducted through **M/s e-Procurement Technologies Limited (Auction tiger)** on the website of auction agency i.e. <https://icicibank.auctiontiger.net>, and shall be subject to terms & condition contained in the tender document which is available on <https://icicibank.auctiontiger.net>.
- For any clarifications with regard to inspection, terms and conditions of the auction or submission of tenders, kindly contact Mr. Karan Kakkar, Authorized Officer of ICICI Bank Limited on +91-70427-92970 or write at karan.kakkar@icicibank.com.
- The Noticee (s) are given last chance to repay the total outstanding dues aggregating to **₹ 2,48,55,302.40 (Rupees Two Crore Forty Eight Lakh Fifty Five Thousand Three Hundred Two and Paise Forty Only)** outstanding as on June 01, 2023 along with further interest and other charges thereon at the contractual interest rates. The said dues are required to be paid by the Noticee(s) on or before June 27, 2023 failing which, the Secured Asset will be sold as per schedule, as mentioned above.
- The Noticee (s) in particular and the public in general are hereby cautioned and restrained not to deal with the Secured Asset, as detailed above, in any manner in terms of Section 13(13) of the said Act and any dealing with the Secured Asset will be subject to the charge of ICICI Bank for the amounts and further interests thereon.
- The Authorized Officer has absolute right and discretion to accept or reject any bid or postpone/cancel the e auction without assigning any reason.
- In case there is any discrepancy between the publication of sale notice in English & vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity.

Statutory 15 days Sale notice under rule 9(1) of the Rules

The Noticee(s) once again are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-auction, failing which the Secured Asset will be auctioned/sold and balance dues, if any will be recovered with interest and cost. If auction fails due to any reasons whatsoever, Bank would be at liberty to sell the above secured asset through private treaty or any other means as provided under sub-rule (5) of rule 8 of the Rules or otherwise without any further notice to the Noticee(s) as per the provisions mandated under SARFAESI Act and the Rules.

Date : June 06, 2023
Place : Delhi/ NCR

Sd/- Authorised Officer
For ICICI Bank Limited

